

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s).148-151/2014

ANJUM KHAN & ORS.

Appellant(s)

VERSUS

STATE OF U.P. THROUGH ITS PRINCIPAL SECRETARY

Respondent(s)

(I.A. NO.96752/2019-GRANT OF PAROLE)

Date : 25-07-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN  
HON'BLE MR. JUSTICE NAVIN SINHA

For Appellant(s)

Mr. Sanjay R. Hegde, Sr. Adv.  
Mr. Shakeel Ahmed, AOR  
Ms. Sadiya Shakeel, Adv.  
Ms. Manjulika Pal, Adv.

For Respondent(s)

Mr. Ajay Vikram Singh, AOR  
Ms. Priyanka Singh, Adv.  
Mr. Kamlesh Kumar Maurya, Adv.  
  
Mr. P. Narasimhan, AOR

UPON hearing the counsel the Court made the following  
O R D E R

I.A. No.96752/2019

The case of the appellant No.4-Latafat Khan is that the marriage and reception ceremony of his son is fixed for 27.07.2019 and 01.08.2019. He prays for parole for two weeks.

Let the appellant No.4-Latafat Khan be released on parole for a period of 10 days w.e.f. 26.07.2019. Appellant No.4-Latafat Khan

shall surrender on 04.08.2019.

The Interlocutory Application is, accordingly, disposed of.

(ARJUN BISHT)  
COURT MASTER (SH)

(RENU KAPOOR)  
BRANCH OFFICER